

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.971 of 2008

[Arising out of Order-in-Appeal No.02 to 05(RKS)CE/JPR-II/2008 dated 22.01.2008 passed by the Commissioner (Appeals-II), Customs & Central Excise, Jaipur]

Shri Amit Agarwal, Director

of M/s. Chamunda Synprocess (India) Pvt. Ltd.
Paldi, Arija Road, Bhilwara (Rajasthan),

Appellant

Versus

Commissioner of Central Excise,

NCR Building, Statute Circle, "C" Scheme,
Jaipur-302 005.

Respondent

APPEARANCE:

Shri Bipin Garg, Advocate for the appellant.

Shri P. Juneja, Authorized Representative for the respondent.

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.50570/2020

DATE OF HEARING/DECISION: 11.03.2020

ANIL CHOUDHARY:

The appellant has approached the Department for settlement of dues finally under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and accordingly, they have been issued Form SVLDRS-4 issued on 17.01.2020, which evidences that the tax dues along with interest have been finally settled. Accordingly, this appeal is disposed of in terms of settlement under the Scheme.

[Dictated and pronounced in open Court].

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

